

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3868/2018

New Delhi, this the 11th day of October, 2018

Hon'ble Mr. Pradeep Kumar, Member (A)

Nanku, Aged 63 years, Group 'C'

S/o Sh. Pothar,

Retired Trackman,

Delhi Division, Northern Railway,

New Delhi.

R/o G-2, B-1, Subzimandi Railway Colony

New Delhi.

....Applicant

(Present: Mr. Yogesh Sharma)

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House New Delhi.
2. The Divisional Railway Manager, Northern Railway, Delhi Division, State Entry Road, New Delhi.
3. The Divisional Finance Manager, Northern Railway, Delhi Division State Entry Road, New Delhi. .. Respondents

ORDER (ORAL)

The instant application has been preferred as the provident fund amount of the employee has not been paid to him even though he has taken voluntary retirement on 25.04.2013. It was pleaded that all other retiral dues, except for Provident Fund amount, have since been paid to the applicant.

2. The instant original application is for seeking payment of PF amount and interest on account of delay in payment of this PF amount. His representation dated 31.05.2017 and 14.06.2017 have gone un replied.

3. The instant OA is disposed off at the admission stage itself, without going into the merits of the case, with a direction to the respondents to pass a reasoned and speaking order within a period of eight weeks from the date of receipt of a certified copy of this order, clearly indicating therein the balance amount in PF account and whether delays had occurred in releasing the same. The speaking order should also contain directions in respect of payment of interest for such delays. Further all, amounts due, shall also be paid within this eight weeks. The applicant has liberty to approach Tribunal, if some grievances still remain. No order as to costs.

**(Pradeep Kumar)
Member (A)**

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